

(2021) 08 KL CK 0178

In the High Court Of Kerala

Case No : Writ Petition (Crl) No.209 Of 2021 [S]

Priya Krishnakumar

APPELLANT

Vs

District Police Chief, Office Of The District Superintendent Of
Police, Thiruvananthapuram

RESPONDENT

Date of Decision : 27-08-2021

Acts Referred:

Citation : (2021) 08 KL CK 0178

Hon'ble Judges : K. Vinod Chandran, J;Ziyad Rahman A.A, J

Bench : Division Bench

Advocate : Haris Beeran, O.A.Nuriya, Azhar Assees, Anand B.Menon & Fathima V.A

Judgement

Vinod Chandran, J.

Learned Counsel for the petitioner submits that yesterday the daughter of the petitioner called her and made a desperate plea to rescue her. In such

circumstance, the 2nd respondent-Station House Officer is directed to ensure that the daughter of the petitioner, who is said to be in the illegal custody

of the 4th respondent, is produced before the Secretary, District Legal Services Authority [for brevity 'DLSA'], Thiruvananthapuram tomorrow

[28.08.2021] at 10.00 a.m. The Secretary, DLSA, Thiruvananthapuram shall interact with the daughter of the petitioner alone and without the

presence of either the petitioner and the 4th respondent, before she is facilitated to interact with us. The alleged detainee shall be allowed to interact

with the mother, the petitioner, also. The 2nd respondent shall produce the daughter of the petitioner before the Secretary, DLSA,

Thiruvananthapuram at 10 a.m. The Registry shall communicate this order to the Principal District Judge, Thiruvananthapuram as also the Secretary,

DLSA, Thiruvananthapuram.

Post on 28.08.2021 at 11 a.m.